

संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

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January 07, 2021

Six NBFCs surrender their Certificate of Registration to RBI

The following NBFCs have surrendered the Certificate of Registration granted to them by the Reserve Bank of India. The Reserve Bank of India, in exercise of powers conferred on it under Section 45-IA (6) of the Reserve Bank of India Act, 1934, has therefore cancelled their Certificate of Registration.

Sr. No.	Name of the Company	Office Address	CoR No.	CoR Issued On	Cancellation Order Date
1	Raghukul Trading Private Limited (formerly Raghukul Properties & Investment Pvt Ltd)	D-196, Sector-63, Noida, Gautam Buddha Nagar- 201307, Uttar Pradesh	B-12.00446	July 14, 2011	October 23, 2020
2	Divya Tie-Up Private Limited	23, Jagnnathpuri Colony, Mahmoorganj, Varanasi, UP – 221010	B-05.05696	June 13, 2003	December 24, 2020
3	Girnar Investment Limited	105, Ashoka Estate, 24, Barakhamba Road New Delhi-110001	14.00529	March 21,1998	December 03, 2020
4	Choice International Limited	Choice House, Shree Sakambhari Corporate Park, Plot No. 156-158, Chakraborty Ashok Society, J. B. Nagar, Andheri (East), Mumbai- 400099	13.00128	February 26, 1998	October 23, 2020
5	Devyani Infrastructure and Credits Private Limited	Flat No. 4, Block - A, 1st Floor, Ganpati Enclave, Madrampura, Ajmer Road, Jaipur, Rajasthan - 302006	B-10.00311	June 16, 2020	November 11, 2020
6	J.K. Builders and Property Developers Limited	Room No. 9, Ram Kumar Plaza, Chatribari Road, Guwahati, Assam -781001	B.08.00033	November 09, 1998	December 24, 2020

As such, the above companies shall not transact the business of a Non-Banking Financial Institution, as defined in clause (a) of Section 45-I of the RBI Act, 1934.

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(Yogesh Dayal) Chief General Manager